

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Service Tax Appeal No. 87433 of 2014

(Arising out of Order-in-Original No. 186/MAK (186) COMMR/RGD/013-14, dated 28.02.2014 passed by Commissioner of Central Excise, Customs & Service Tax, New Mumbai)

M/s Radhey Properties

.....Appellant

Shop No.16, Hari Ashirvad,
Plot No.-18, Sector 15A,
New Panvel,
Navi Mumbai-400021

VERSUS

**Commissioner of Central Excise,
Raigad**

.....Respondent

Utpad Shuld Bhavan,
Plot No.1, Sector-17,
Khandeshwar,
Navi Mumbai-410206

WITH

(i) Service Tax Appeal No. 89032/2014 (M/s Kalpataru Constructions) (Arising out of Order-in-Original No. 22-23/AC/COMMR/Th-II/ST/2014 dated 16.06.2014 passed by Commissioner of Central Excise, Thane-II) **(ii) Service Tax Appeal No. 89253/2014 (M/s Kalpataru Gardens Pvt. Ltd.)** (Arising out of Order-in-Original No. 29-30/AC/COMMR/Th-II/ST/2014 dated 27.06.2014 passed by Commissioner of Central Excise, Thane-II) **(iii) Service Tax Appeal No. 89255/2014 (M/s Kalpataru Gardens Pvt. Ltd.)** (Arising out of Order-in-Original No. 29-30/AC/COMMR/Th-II/ST/2014 dated 27.06.2014 passed by Commissioner of Central Excise, Thane-II) **(iv) Service Tax Appeal No. 89256/2014 (M/s Kalpataru Constructions)** (Arising out of Order-in-Original No. 22-23/AC/COMMR/Th-II/ST/2014 dated 16.06.2014 passed by Commissioner of Central Excise, Thane-II) **(v) Service Tax Appeal No. 89268/2014 (M/s Mayfair Housing Private Limited)** (Arising out of Order-in-Original No. 57/ST/RN/CMR/MII/13-14) dated 06.06.2014 passed by Commissioner of Central Excise, Mumbai) **(vi) Service Tax Appeal No. 89269/2014 (M/s Mayfair Housing Private Limited)** (Arising out of Order-in-Original No. 58/ST/RN/CMR/MII/13-14) dated 06.06.2014 passed by Commissioner of Central Excise, Mumbai)

Appearance:

Shri Narendra Dave, Advocate, Shri Karan Awtani, C.A. and Shri Kiran Chavan, Advocate for the Appellant
Shri Nitin Tagade along with Shri Suresh Merugu, Authorized Representatives for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A / 85204-85210 / 2020

Date of Hearing: 05.02.2020

Date of Decision: 05.02.2020

Per: Bench

When the matter was called for hearing, the learned Advocates for the appellants submit that the appellants have availed the benefit of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and have also received SVLDRS-4 in the said matter. Since the issues have already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S.K.Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

HK